

**OFFICE OF THE
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
K A I L A S H A H A R.**

NO.14(A)(20)-DJ/U/Misc./2014-15/ 2843-56 /

Dated, Kailashahar,
The 25th April, 2015.

To,

1. The Addl. District & Sessions Judge, Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge, Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge(Sr. Division) Unakoti Judicial District, Kailashahar.
4. The Sub-Divisional Judicial Magistrate-Cum-Civil Judge (Jr. Division), Kamalpur/Longtharai Valley/Gandacharra, Unakoti Judicial District.
5. The Civil Judge (Jr. Division)- cum- Judicial Magistrate 1st Class, Kailashahar/ Kamalpur, Unakoti Judicial District.
6. The Judicial Magistrate 1st Class-Cum-Civil Judge(Jr.Division) (Court No. 1 & 2), Kailashahar, North Tripura Judicial District.

Subject:- Up-to-date information regarding number of pending cases (Civil & Criminal) filed upto the year 2010.

Sir,

In enclosing herewith copy of letter No.F.40(30)-HCT/MISC.STT/SJ/2013-14/10840-46, dated-24.04.2015 received from the Registrar(Judicial), Hon'ble High Court of Tripura on the subject cited above, I am to request you to furnish the required information regarding cases instituted upto 2010 and pending as on 31.03.2015 in year wise (Civil & Criminal as per prescribed format enclosed.

You are also requested to furnish the number of pending cases, due to Sine die, Proclaimed Offender(s) and stayed should be mentioned year wise (Civil and Criminal) in the remarks Column in same prescribed format to this Office **on or before 29.04.2015 by e-mail (Kailashahar.session@gmail.com)/ special Messenger without fail** for onwards transmission of the same to the Hon'ble High Court of Tripura.

Please treat the matter as MOST URGENT.

Yours faithfully,

Enclosed: As stated above.
2(two) Sheets.

sdt

**DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.**

Copy to :-

1. The H/C (Sessions)/Civil Suits Clerk of District & Sessions Judge Court, Unakoti Judicial District, Kailashahar for necessary compliance and doing the needful.
2. The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is directed to upload this circular letter in the website of the District & Sessions Judge's Court.

**DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.**



High Court of Tripura
Agartala

No. F.40 (30)-HCT/MISC.STT/SJ/2013-14/10840-46

From: A. Debbarma,
Registrar (Judicial)

To

1. **The District & Sessions Judge,**
Gomati Judicial District, Udaipur;
- ✓ 2. **The District & Sessions Judge,**
Unakoti Judicial District, Kailashahar;
3. **The District & Sessions Judge,**
West Tripura Judicial District, Agartala;
4. **The District & Sessions Judge,**
South Tripura Judicial District, Belonia and
5. **The District & Sessions Judge,**
North Tripura Judicial District, Dharmanagar;

Dated, Agartala, the 24th April, 2015

Sub: Up-to-date information regarding number of pending cases (Civil & Criminal) filed upto the year 2010.

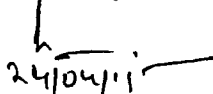
Sir,

With reference to the subject cited above, I am directed to request you to furnish the required information regarding cases instituted upto 2010 and pending as on date, year wise and court wise of your judgeship as per format enclosed to this Registry by 02.05.2015 without fail for placing the same before the Hon'ble the Chief Justice.

Kindly treat the matter as **MOST URGENT**.


Encl: As stated.

Yours faithfully,


(A. Debbarma)
Registrar (Judicial)

Copy to:

1. **The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;**
2. **The Secretary attached to the Registrar General, High Court of Tripura, Agartala.**


Registrar (Judicial)

DISTRICT									
Sl. No.	Court	2005	2006	2007	2008	2009	2010	Total	Remarks
1.									
2.									
3.									
4.									
5.									

N.B.:

1. The number of cases, pending due to Proclaimed Offender(s) should be mentioned year-wise in the remarks column.
2. In case there are cases instituted prior to 2005 they shall be shown separately with year of institution.